



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.223/2021
(S.W.P. No.1438/2018)

Wednesday, this the 24th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Abdul Rahim Samoon s/o Abdul Jabbar Samoon
r/o at present Kralpora
Baghat-i-Kanipora, Budgam
Aged 58 years
2. Chowdhary Mohammad Iqbal
s/o Haji Raj Mohammad
r/o Poonch
at present Exchange Road, Srinagar
Aged 56 years

.. Applicants

(Nemo for applicants)

Versus

1. State of Jammu & Kashmir through
Commissioner/Secretary to Govt.
Agriculture Production Department
Civil Secretariat, Srinagar/Jammu
2. Director, Agriculture Department
Kashmir, Srinagar
3. Director, Agriculture Department, Jammu

.. Respondents

(Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicants filed SWP No.1438/2018 before the Hon'ble High Court of Jammu & Kashmir, challenging the order regarding their posting. The Hon'ble High Court passed an order dated 03.07.2018, and on the strength of the interim order, they remained at the same place.

2. The SWP has since been transferred to the Tribunal in view of re-organization of the State of Jammu & Kashmir and re-numbered as T.A. No.223/2021.

3. Today, we heard Mr. Hakim Suhail Ishtiaq, learned counsel for applicant and Mr. Amit Gupta, learned Additional Advocate General, through video conferencing.

4. The learned counsel for the Applicants submits that in view of the subsequent developments that have taken place during the



pendency of the proceedings, nothing remains to be decided at this stage.

5. In view of the above, the T.A. is dismissed as infructuous. There shall be no order as to costs.



(Pradeep Kumar)
Member (A)



(Justice L. Narasimha Reddy)
Chairman

February 24, 2021

/sunil/jyoti/dsn